

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Q.A No. 906/97

New Delhi this the 24th day of April, 1997
Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri Deo Prakash Sharma
C-53, Sector-26,
Noida, Ghaziabad.

... Applicant
(By Advocate Shri Saurabh Prakash)

vs.

1. National Museum,
through its Director,
National Museum, Janpath,
New Delhi.

2. Union Public Service Commission (UPSC)
through its Chairman, Dholpur House,
Shahjahan Road, New Delhi.

3. Shri J. E. Dawson
National Museum, Janpath,
New Delhi.

4. Deptt. of Culture,
through its Secretary,
Shastri Bhawan, New Delhi.

(None for the respondents) ... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Heard.

We note that the applicant has made a representation to Respondent 4 on 7.3.1997 in which he has re iterated the same claims and admittedly, the respondents have not been given sufficient time to reply to the same.

Having regard to the provisions of Sub-Section 20(1) of the Administrative Tribunals Act, 1985 and the facts and circumstances mentioned above, we are of the view that this application is premature and it is accordingly dismissed at the admission stage. If the applicant is aggrieved by any further orders of the respondents, he can file other application, if so advised, in accordance with law.

(K. Muthukumar)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)